

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

3.

C.P.(IB)/3066(MB)/2019

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 04.08.2022

NAME OF THE PARTIES: Vashistha Mercantile And Trading Private Limited
Vs
Kanad Mercantile And Trading Private Limited

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Ms. Ravina Soni, Ld. Counsel for the Operational Creditor present. None present for the Corporate Debtor.
2. The Counsel appearing for the Operational Creditor submits that the Operational Creditor intends to withdraw the Petition. Permission granted.
3. At request of the Counsel, C.P.(IB)/3066(MB)/2019 is **dismissed** as withdrawn. File to be consigned to records.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)